By SPEED POST/HD  
F. No: VIII/48-08/T/AEO/CCO/2018          Date: 06.03.2018

To,
1. The Director General,  
Narcotics Control Bureau, 
Ministry of Home Affairs, West Block No. 1, 
Wing No. 5, R.K. Puram, New Delhi – 110066.
2. The Director General,  
Directorate of Revenue Intelligence, 
3. The Director General,  
Directorate General of Central Excise Intelligence, 
West Block, VII, Wing No. VI, 2nd Floor, 
4. The Commissioner,  
Directorate of Legal Affairs, 4th Floor, 
Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi – 110002. 
5. All Principal Commissioners / Commissioners, 
Customs, Customs (Prev.), Central GST & Central Excise

Sir / Madam,

Sub: Legal verification of AEO applications – reg.

Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the 
Director, Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject 
matter (already available on the CBEC website under Departmental Officers Tab). The following 
applicants have applied for AEO Status:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name of AEO applicant</th>
<th>Address</th>
<th>Type of status applied</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>M/s. Zaveri and Co. Pvt. Ltd.</td>
<td>Swagat, C.G. Road, Ahmedabad – 380 006</td>
<td>T2</td>
</tr>
<tr>
<td>2</td>
<td>M/s. Velji P. &amp; Sons</td>
<td>&quot;Hari Bhuwan&quot;, 1st Floor, S.T. Road, Porbandar – 360 575</td>
<td>LO</td>
</tr>
<tr>
<td>3</td>
<td>M/s. Divine Shipping Services</td>
<td>703, Atlanta Tower, Gulbai Tekra, Ahmedabad – 380 006</td>
<td>LO</td>
</tr>
<tr>
<td>4</td>
<td>M/s. International Cargo Terminals and Infrastructure Pvt. Ltd.</td>
<td>Valsura Road, Rozi Port, Jamangar</td>
<td>LO</td>
</tr>
</tbody>
</table>

2. Please refer to Para 3.2.6 of circular no. 3/2018-Customs dated 17.01.2018. It reads 
"The details of the AEO applicants for legal compliance as per para 3.2.1 will be hosted on CBEC 
Website (Home-> Departmental Officers-> System/Home-> Public Information-> Indian AEO 
Programme), The field formation can directly respond to concerned office (viz. Zonal AEO Cell) 
with the requisite legal compliance information within 14 days of uploading the details”.

3. It is requested that details, as mentioned below, against these entities may be sent to 
this office on the email ID ccu-cusamd@nic.in / cuscco@gmail.com within 14 days from the 
date of issue / upload of this letter on CBEC website.
(i) Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where GST/Service Tax has been collected from customers but not deposited to the Government.

(ii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

(iii) Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (i) & (ii) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

4. The details may include issue in brief, date of SCN/Order and revenue implication. In case this applicant has come to any adverse notice of the department / Govt., details may be communicated.

5. These details are necessary to run a background check on compliance records submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016 as amended by Circular No. 03/2018, dated 17th January, 2018.

6. In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO" status to the above detailed applicants.

7. This issues with the approval of Chief Commissioner of Customs, Gujarat Zone, Ahmedabad.

Yours faithfully,

(M.L. Meena)
Additional Commissioner,

Copy to:

2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.